

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW**

Original Application No. 332/00101/2020

This, the 21st day of August, 2020.

HON'BLE MR. A. MUKHOPADHAYA, MEMBER (A).

Smt. Anupam Madan, aged about 58 years W/o of Sudesh Madan Resident of C-1094, Indira Nagar, Lucknow.

...Applicant

By Advocate: Sri Dinesh Kumar Tandon.

Vs.

1. The Commissioner, Kendriya Vidyalaya Sangathan, 18-Institution Area, Shaheed Jeet Singh Marg, New Delhi. 110016.
2. The Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Sector 'J', Aliganj, Lucknow-226024.
3. The Assistant Commissioner (Estt. 2&3), Kendriya Vidyalaya Sangathan, 18-Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110016.

...Respondents

By Advocate: Ms. Pushpila Bisht.

ORDER (ORAL)

Per Hon'ble Mr. A. Mukhopadhyaya, Member (A),

Learned counsel for the Applicant submitted that the Applicant has sought a last transfer before retirement, (LTR), from Barabanki where she is posted presently, to any available position in Lucknow but this has not been granted by the respondents stating that the transfers for the year 2019 are now closed, (**Ann.A/6 dated 24/10/2019 refers**), and that she should apply in the next session. He further submitted that vide another

representation dated 13.02.2020, **(Ann.A/9)**, the applicant has specifically indicated to the respondents that a clear vacancy is available in Lucknow which could accommodate her request. Learned counsel for the applicant submitted that he would be satisfied if a direction is given to the respondents to consider a representation that the applicant will now submit to the respondents on the lines of earlier representations seeking a last transfer before retirement from Barabanki, where she is posted presently, to a position in a Lucknow based institution of the respondents.

2. Learned counsel for the respondents, while having no objection to consideration of such a representation, if made by the applicant, pointed out that any such representation can only be considered as per the presently obtaining transfer policy of the respondents in the year 2020.

3. Given this position, I deem it appropriate to dispose of this Original Application at the admission stage itself without entering into the merits of the case by directing the respondent no.1 to consider any such representation for last transfer before retirement, if made by the applicant within 15 days of the passage of this order, and dispose of the same within a further period of 30 days by way of a reasoned and speaking order, bearing in mind the present transfer policy of the respondents in the year 2020.

4. Accordingly, Ordered as above. There shall be no order on costs.

(A. Mukhopadhyaya)
Member (A)